

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-128/2023/4874/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Poli Kataki,  
Member,  
Motor Accidents Claims Tribunal,  
Dhubri.

Dated Guwahati the 7<sup>th</sup> June, 2024.

Sub: **Child Care leave.**

Ref:- Your letter No. MACT/ESSTT/DHU/02/2021-24/1506, dtd. 04.06.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **Child Care Leave for twelve days from 10.06.2024 to 21.06.2024** (prefixing 08.06.2024 to 09.06.2024; suffixing 22.06.2024 to 23.06.2024), **along with station leave permission**, subject to admissibility of your Child Care Leave as per Rules. Further, you are to hand over charge to the District and Sessions Judge, Dhubri, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-128/2023/4875-4877/A, dated 7-6-2024**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati. (Copy of leave application in prescribed format is enclosed herewith)
2. The District and Sessions Judge, Dhubri.
- √3. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**  
